# No. B. 13021/101/2020-DMR/Vol-V GOVERNMENT OF MIZORAM DISASTER MANAGEMENT & REHABILITATION DEPARTMENT

Aizawl, the 16th July, 2021

#### ORDER

**Whereas**, the Mizoram State Disaster Management Authority has extended the partial lockdown imposed vide order of even No. dated 29.06.2021 for further prevention of the spread of COVID-19 in Mizoram, till midnight of 17.07.2021;

And **whereas**, inspite of the prolonged lockdown which had severely affected economic activities and daily life, the trajectory of COVID-19 positive cases continue to rise with the daily average of new cases increasing steadily from 55 in April to 202 in May to 270 in June, and finally to 381 in the first fortnight of July, resulting in a total of 5,435 active cases;

And **whereas**, majority of new cases have been detected in Aizawl Municipal Corporation area (AMC) with an average of 211 cases daily in the first fortnight of July, the current trend of the disease transmission is likely to overburden the healthcare infrastructure of the State at any point of time. Hence, the competent authority is of the view that imposition of total lockdown is necessary in AMC area, in order to curtail further surge of the disease;

Now therefore, the undersigned in his capacity as Chairman, State Executive Committee of Mizoram State Disaster Management Authority in exercise of the powers conferred under Section 22(h) and 24(l) of the Disaster Management Act, 2005 hereby orders that the following measures shall be strictly implemented in AMC area and other areas of Mizoram:

#### A. MEASURES TO BE IMPLEMENTED IN AMC AREA

- 1) **Total lockdown shall be imposed in AMC area** with effect from 00:00 hrs of **18.07.2021 till midnight of 24.07.2021.** Hence, movement of people during this period, including casual visit of neighbours/families residing in same building, is strictly prohibited.
- 2) The following guidelines shall be followed during total lockdown period.

S1 No.	Activities	Condition
1	Government Offices	1) All State Government Offices shall remain closed except DM&R, H&FW, Home (Police, Fire & Emergency Services, Home Guard, Prisons, FSL), Excise forces, Finance, Treasury, District Administration, Civil Aviation, I&PR, FCS&CA, Forest, P&PI and NIC/ICT. Non exempted Departments shall obtain the permission of the Secretary, SEC (SDMA) for performing urgent business.  2) Mizoram Legislative Assembly shall function as per their own arrangements.
SI	Activities	Condition

No.		
1	Government Offices	3) Central Govt. offices shall make their own arrangements with minimum attendance for performing urgent business.
		4) Employees detailed to attend offices shall carry with them their detailment orders for the scrutiny of police/COVID-19 Executive duty/ VLTF/LLTF.
		5) All other State Govt. employees not specifically detailed to attend office shall work from home.
2	Court and Judiciary	Gauhati High Court (Mizoram Bench) and other courts under its jurisdiction shall function as per the arrangements made by the Court.
3	Bank, ATM, post office and postal services	1) Permitted with minimum attendance for performing urgent business.
		2) Employees detailed to attend office shall carry with them their detailment orders for scrutiny of the police/COVID-19 Executive duty/VLTF/LLTF.
	Offices of religious denominations	1) Permitted with minimum attendance for performing urgent business.
4		2) Employees detailed to attend offices shall carry with them their detailment orders for scrutiny of the police/COVID-19 Executive duty/VLTF/ LLTF.
5	Offices of NGOs	1) NGO offices may attend office with Minimum attendance for performing urgent business relating to COVID-19 containment.
		2) Employees detailed to attend office shall carry with them their detailment orders for scrutiny of the police/COVID-19 Executive duty/VLTF/ LLTF.
6	Private owned company/office - consultancy services, etc.	Shall remain closed
7	Educational institutes	Shall remain closed
8	Board Exam, recruitment exam, etc	Permitted only for exams which cannot be deferred and specifically permitted by the Mizoram State Disaster Management Authority (SDMA). Admit cards/ID cards may be utilized as movement pass

S1 No.	Activities	Condition
9	Religious places and religious gathering.	Shall remain closed, including morning and evening prayer services. Important programmes specifically permitted by the MzSDMA shall be excluded from the prohibition.
10	Funeral services	Upto 30 persons with the condition that no refreshments are prepared and served.
11	Wedding	Permission of the DC shall be obtained.  Upto 30 persons with the condition that no refreshments are prepared and served.
12	Public park, Picnic spot, etc.	Shall remain closed
13	Sports tournament, Sports practice, Morning/ evening walk and cycling exercise	Prohibited
14	Gym/ Spa	Shall remain closed
15	Public gatherings- birthday celebration, anniversary, etc.	Prohibited
16	Outdoor/leisure activities- picnic, outings, trekking, hiking, adventure sports etc.	Prohibited
17	Construction works (Private building construction and other Government initiated developmental works)	<ol> <li>Permitted for emergency works for averting and prevention of any threatening disasters with the prior permission of the Deputy Commissioner.</li> <li>Private and other construction works are allowed with workers / labourers already present at the site. Engagement of workers/ labourers from outside is prohibited.</li> </ol>
18	Home based industries - bakery, steel fabrications, carpentry, etc	Resumption of works within one's own compound without the engagement of workers/labourers from outside is permitted.
19	Any other works	All other works than those mentioned at serial 17 and 18 are prohibited.
20	Farm activities (Agriculture, horticulture, Animal husbandry, fisheries, etc)	Permitted for performing urgent business. Farmers/ workers shall carry with them LSC/Land Pass or permission from LLTF. Movement within the city area during 9:00 AM-5: 00 AM is prohibited.

S1 No.	Activities	Condition
21	Hospital, nursing home, clinic, optical shops, laboratory, blood donation and blood bank	Permitted
22	COVID-19 vaccination and other immunization programme, ambulatory services, etc	Permitted Persons to be vaccinated shall have recommendation from their respective LLTF.
23	Animal disease control programme, Veterinary hospital, dispensary, clinic, zoo, hatchery, Feed mill and Slaughter House	Permitted
		Permitted.
24	Petrol/Diesel filling station	Persons going out to purchase Petrol/Diesel shall obtain permission from their respective LLTF.
25	LPG distribution/ storehouse	Permitted
26	Fair Price Shop and FCS&CA Department/FCI godowns	Fair Price Shop shall be opened as per the arrangement made by the concerned LLTF
27	Child and women helpline service, OST center, OSC, ART centre	Permitted for performing urgent business with minimum attendance with the prior permission of the DC
28	Nutrition programme and services for infant and lactating mothers including distribution of ration from warehouses and godowns	Permitted with the prior acknowledgement of the DC
29	Dairy collection and distribution, Newspaper distribution	Permitted
30	Private security service	Permitted
31	Print & electronic media, telecommunication, internet service, broadcasting and cable service	Permitted
32	Sanitation & solid waste management services,	Permitted
33	Septic tank services	Permitted only in emergency services with prior approval of the concerned LLTF.
34	Power & electricity, water supply including private contractors	Permitted for operation and maintenance work only.

S1 No.	Activities	Condition
35	Loading and unloading of goods and cargo	Between 7:30 PM to 4:00 AM. Workers are to be provided with I.D by the employers.
36	Workers of automobile dealers and workshop engaged for on road repair and maintenance services	Workers are to be provided with I.D by the employers.
37	Courier service, e-commerce and home delivery services, including intra and extra Mizoram business establishments capable of delivering goods on online orders	Shall remain closed.
38	Pharmacy/ drug stores	Daily
39	Groceries	As arranged by the concerned LLTF
40	Meat, vegetables and fruits shops	As arranged by the Government Vegetable Supply Chain in consultation with the concerned LLTF.
41	All other shops	Shall remain closed
42	Commercial vehicles	Prohibited

#### 3. Movement of vehicles

Movement of vehicles for conveyance of exempted categories is permitted.

#### B. RESTRICTIONS TO BE ENFORCED OUTSIDE AMC AREA

In other areas of Mizoram, the Deputy Commissioners shall make restrictions/regulations depending upon the local COVID-19 outbreak situation and assessment made by them.

#### C. RESTRICTIONS TO BE ENFORCED THROUGHOUT MIZORAM

#### 3) Vaccination.

For the safety of the general public, it is advisable to take COVID-19 vaccination at the earliest by all individuals free of cost from any of the Government's vaccination centres.

## 2) Travelling

a) If travelling to and from AMC area is necessary due to unavoidable circumstances such as death of relatives or medical emergency, an endorsement letter issued by LLTF/VLTF of their place of residence should be obtained. Private and commercial passenger vehicles can by utilized for such journey. There will be no restriction for traveling outside AMC area.

b) Vehicles mentioned above are not allowed to carry passengers beyond the seating capacity mentioned in their registration certificate. Drivers and passengers should wear face-masks at all times. Hand sanitizer should always be readily available to be used by passengers. Deputy Commissioners may prepare specific instructions to be imposed within their respective Districts depending on the circumstances.

#### 3) Local Restrictions

- a) If a need is felt to impose stricter restriction within a particular locality, a written application clearly stating the justification shall be submitted to the concerned Deputy Commissioner.
- b) LLTFs/VLTFs shall not declare any sort of restriction/ curfew/lockdown/ Containment Area/ Restricted Area within their locality.
- c) LLTFs/VLTFs of villages/ towns traversed by highways/ roads shall not restrict movement of travelers within their locality.

#### 4) Transportation of goods and commodities

- a) Goods and commodities can be transported into the state without obtaining separate permission. However, registration through mCOVID-19 is mandatory.
- b) Thorough screening of transporters (driver and handyman) of goods and commodities shall resume. Persons developing symptoms during screening shall be tested using RAgT. No passengers except handymen shall be allowed in goods carriers.
- c) Transporters (driver and handyman) of goods and commodities from outside the state shall, as per standing practice, prepare their own food on the outskirts of settlement area, and they shall leave immediately without contacting/mingling anyone after they have finished unloading their transported goods. During unloading of goods, they shall maintain a distance of at least 6 feet.
- d) Drivers and handymen of goods carriers coming from outside the State shall not roam around for backload.
- e) There shall be no restriction for transportation of goods outside AMC Area
- f) Public carriers engaged by FCS& CA for transportation of ration, foodgrains, oils, etc are allowed free movement for the purpose they are engaged. However, they should invariably posses delivery order/dispatch challan issued by the department authorities.
- g) In case of emergency, the above mentioned Drivers and handymen may contact State Control Room (Toll free 10100, 0389- 2342520, mobile 1062901021085 and WhatsApp 9366331931) and COVID-19 (Medical) helpline number (Toll free 102, landline 0389- 2323336, 0389-2322336 and 0389-2318336) for conveying their problems. These numbers shall be conspicuously displayed at screening points.
- 5) High standard of precautionary and safety measures should be adopted by

- each and every individual. Responsibilities and duties referred to as COVID Appropriate Behaviour (CAB) are enclosed in **Annexure-I**, and all are expected to strictly adhere to it.
- 6) District Magistrates shall impose Night Curfew (7:00 PM t 4:00 AM) as empowered by CrPC Section 144.
- 7) Protocols for entry to Mizoram, quarantine, etc. shall be as per Annexure-II.
- 8) Depending upon the local situation and requirement, Deputy Commissioners shall declare Containment Zones within their districts, and the orders imposed by Deputy Commissioner in the Containment Zone shall be scrupulously complied with.
- 9) Violation of these measures will be liable for prosecution as per the provisions of Section 51 to Section 60 of the *Disaster Management Act, 2005*, Section 5 of *The Mizoram (Containment & Prevention of the spread of COVID-19) Act, 2020* besides legal action under Section 188 of the IPC and other legal provisions as applicable.

## Sd/- LALNUNMAWIA CHUAUNGO

Chief Secretary, Mizoram & Chairman, State Executive Committee, State Disaster Management Authority, Mizoram.

# Memo No.B.13021/101/2020-DMR/Vol-V: Aizawl, the 16th July, 2021

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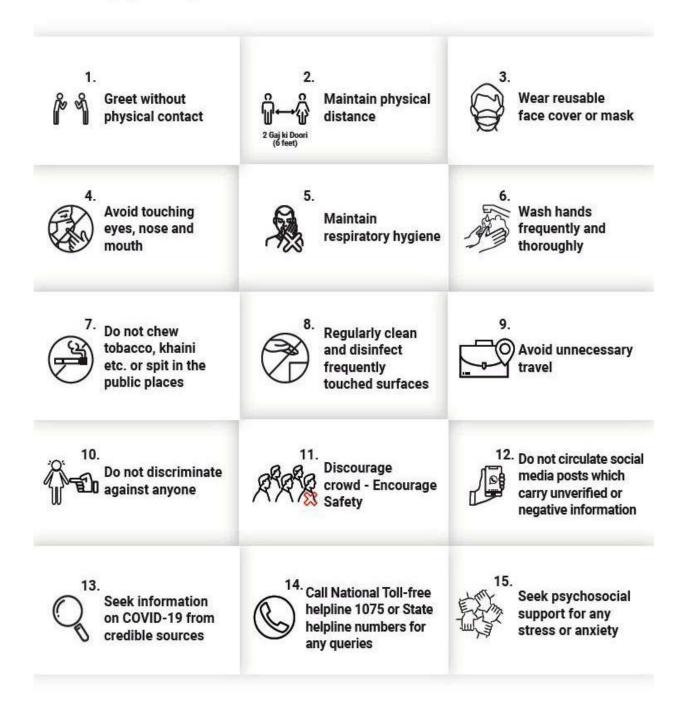
- 1. Secretary to the Governor, Mizoram.
- 2. Secretary to the Chief Minister, Mizoram for information.
- 3. P.S. to Deputy Chief Minister, Mizoram
- 4. P.S. to Speaker/ Ministers/ Ministers of State/Deputy Speaker/ Vice-Chairman/Deputy Govt. Chief Whip, Mizoram.
- 5. Home Secretary, Government of India, North Block, New Delhi-110001.
- 6. Sr. P.P.S to Chief Secretary, Govt. of Mizoram.
- 7. All Administrative Heads of Departments, Government of Mizoram.
- 8. Director General of Police, Mizoram.
- 9. Commissioner & Secretary, Mizoram Legislative Assembly.
- 10. Secretary of all Constitutional & Statutory Bodies, Mizoram.
- 11. All Deputy Commissioners, Mizoram.
- 12. All Superintendents of Police, Mizoram.
- 13. Director, I&PR for wide publicity.
- 14. Chairperson, all LLTFs/ VLTFs.
- 15. Controller, Printing & Stationery with 5 (five) spare copies for publication in the Mizoram Gazette.

16. Guard File.

(Dr. MALSAWMTLUANGA FANCHUN)

Under Secretary to the Govt. of Mizoram, Disaster Management & Rehabilitation Department.

# A set of 15 promises, we need to follow, as part of COVID Appropriate Behaviours



#### ANNEXURE-II

#### RESTRICTIONS TO BE ENFORCED THROUGHOUT MIZORAM

#### 1. Entry to Mizoram

- 1) All persons entering Mizoram from other parts of the country shall mandatorily undergo screening at their point of entry to Mizoram, and Rapid Antigen Test (RAgT) will be used depending upon the need. Prior registration on mPASS-flight or mPASS-road in mCOVID-19 mobile application must be done before arrival to enable proper arrangements for screening, testing and quarantine. RAgT positive persons shall be attended to as per the protocols in place. This provision shall also apply to residents of Mizoram travelling outside Mizoram and returning to the State. Home quarantine and Hotel quarantine can be applied online at https://mcovid19.mizoram.gov.in
- 2) Endorsement letter of LLTF/VLTF for movement is not required for persons entering Mizoram by flights or by road. *mPass* registration shall be treated as a valid pass to travel upto their destination and not for any detour. However, prior intimation regarding their arrival should be given by the person(s) to their destination VLTF/LLTF.

### 1.1. Quarantine

The protocol issued by H&FW Department will be strictly followed for quarantine.

# 1.2. Conveyance of person entering into Mizoram

Persons entering Mizoram by flight shall utilize only vehicles empanelled by Transport Department (vide Order No.G.28016/2/2020-TRP dt.16.04.2021) for the purpose of transporting quarantine bound passengers. Own vehicles may also be used if proper partitioning is made between the driver's and the passenger's seats. They shall proceed directly to their destination without halting anywhere. Also, persons travelling to Mizoram by motor vehicles and persons entering Mizoram bound for districts other than Aizawl should proceed directly to their place of quarantine without halting anywhere. However, if under certain circumstances vehicles need to be changed; only private vehicles with proper partitioning or vehicles empanelled by Transport Department shall be used to proceed to their destination.

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